

MC 121 of 2013
IN WA No. 11 of 13

11.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this matter along with MC No. 135 of 13 after
three days.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
11.11.13

MC 122 of 13

IN WA No. 11 of 13

11.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this matter along with MC No. 135 of 13 after
three days.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
11.11.13

MC No. 135 of 2013
IN WA No. 11 of 13

11.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri ND Chullai, Sr. GA, present for the applicant.

Shri HS Thangkhiew, Sr. Advocate, assisted by Shri N
Mozika, Advocate, present for the respondents No. 1 and 2.

Learned counsel for the respondents prays for and is
allowed further three days time to file objection to the delay
condonation application.

List after three days for orders on delay condonation
application.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
11.11.13

MC No. 306 of 2013
IN WA No. 33 of 13

11.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this Misc. Case along with WA No. 33 of 2013 on
04.12.2013.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
11.11.13

MC (WA)No. 344 of 2013

11.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri BK Deb Roy, Advocate, present for the applicant/writ petitioner.

Shri ND Chullai, Sr. GA, present for the respondents.

By means of this application, the applicant/writ petitioner has sought extension of order dated 30.10.2013, passed by this Court in MC No. 336 of 2013.

Heard.

Briefly stated WA No. 18 of 2005 (Old No. 157/2004), was decided by this Court after hearing the parties on 21.10.2013, whereby the writ appeal was allowed and the WP(C)/Civil Rule No. 113(SH) of 1998 was dismissed.

MC No. 336 of 2013 was moved by the applicant/writ petitioner praying that the judgment and order dated 21.10.2013 passed in WA No. 18 of 2005 be kept in abeyance to enable said party to file SLP before the Apex Court.

Considering the circumstances of this case, this Court vide its order dated 30.10.2013 disposed of the said application with the observation that the operation of the judgment and order dated 21.10.2013 passed in WA No. 18 of 2005 shall be kept in abeyance till 10.11.2013 to enable the applicant/writ petitioner to file SLP before the Apex Court.

Having heard the submissions of the learned counsel for the parties, now we are not inclined to extend the interim order passed in emergent situation as twenty days enough time has elapsed since the order passed in writ appeal. Therefore the application M.C. No. 344 of 2013 is rejected.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
11.11.13

MC No. 345 of 2013
IN WA No. 44 of 13

11.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this Misc. Case along with WA No. 44 of
2013.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
11.11.13

MC No. 346 of 2013
IN WA No. 44 of 13

11.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this Misc. Case along with WA No. 44 of 2013.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
11.11.13

MC No. 349 of 12
IN WP(C) No. 246 of 12

11.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this matter along with WP(C)No. 246 of 2012 on
20.11.2013.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
11.11.13

MC No. 507 of 12
IN WP(C) No. 356 of 12

11.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this case along with WP(C)No. 356 of 2012 on
20.11.2013.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
11.11.13

WA No. 8 of 11

11.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Ms NG Shylla, counsel
for the respondents.

List on 29.11.2013 for final hearing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
11.11.13

WA No. 11 of 13

11.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this matter along with MC No. 135 of 13 after
three days.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
11.11.13

WA No. 18 of 11

11.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Smti T Yangi, counsel for
the respondents.

List on 02.12.2013 for final hearing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
11.11.13

WA No. 18 of 12

11.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Shri H Kharmih, counsel
for the respondents.

List on 18.11.2013 for final hearing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
11.11.13

WA No. 23 of 13
IN WP(C)No. 329 of 12

11.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Shri BK Deb Roy,
counsel for the writ petitioner.

List on 13.11.2013 for final hearing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
11.11.13

WA No. 33 of 13
IN WP(C)No. 312 of 11

11.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Smti S Bhattacharjee, Advocate, present for the
appellant.

This is an admitted appeal.

List this appeal for final hearing on 04.12.2013.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
11.11.13

WA No. 44 of 13
IN WP(C)No. 412 of 2010

11.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this appeal before another Bench of which one
of us (Hon'ble TNK Singh, J) is not a member.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
11.11.13

WP(C) No. 112 of 13

11.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Shri BK Deb Roy,
counsel for the respondents.

List on 27.11.2013 for final hearing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
11.11.13

WP(C) No. 126 of 13

11.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Smti SK Nongrum, Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for respondents No. 1 and 2.

Learned counsel for the petitioner states that the rejoinder affidavit is being filed during the course of the day.

List on 15.11.2013.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
11.11.13

WP(C) No. 129 of 11

11.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Shri N Khan, counsel for
the respondents.

List on 20.11.2013 for final hearing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
11.11.13

WP(C) No. 161 of 12

11.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Ms SG Momin, counsel
for the petitioners.

List on Monday (i.e. 18.11.2013).

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
11.11.13

WP(C) No. 179 of 12

11.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Shri R Deb Nath, counsel
for the writ petitioners.

List on 22.11.2013.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
11.11.13

WP(C) No. 216 of 12

11.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri K Wahlang, Advocate, present for the petitioner.

Shri SC Shyam, Sr. Advocate, present for respondents
No. 1 to 3.

Shri ND Chullai, Sr. Advocate, present for respondent
No. 4.

Learned counsel for the petitioner prays for and is
allowed three weeks' time to file rejoinder affidavit to the
counter affidavit filed on behalf of newly impleaded
respondents.

List after three weeks for final hearing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
11.11.13

WP(C) No. 245 of 13

11.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri M Chanda, Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for the respondents.

Learned counsel for the respondents prays for and is
allowed further three weeks' time to file counter affidavit.

List after three weeks.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
11.11.13

WP(C) No. 246 of 12

11.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Shri S Sen Gupta,
counsel for the respondents.

List on 20.11.2013 for final hearing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
11.11.13

WP(C) No. 356 of 12

11.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Shri R Dutta, counsel
for the petitioner.

List on 20.11.2013 for final hearing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
11.11.13